

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.1714
ANSWERED ON 04.08.2025

CHAIRPERSON AND MEMBERS OF NATIONAL COMMISSION OF MINORITIES

1714. SHRI MALLIKARJUN KHARGE:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of the appointment of the Chairperson, Members and Secretary of the National Commission for Minorities (NCM);
- (b) whether it is a fact that the Commission has been functioning without a duly appointed Chairperson, Members, and Secretary; and
- (c) the reasons for the delay in the appointment of the Chairperson, Members and Secretary of the Commission?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJU)

(a) to (c): The National Commission for Minorities (NCM) is a statutory body, established under the National Commission for Minorities Act, 1992. The Commission has been, inter-alia, entrusted with the responsibility to safeguard the interests of the Minority communities.

As per Section 3(2) of the NCM Act 1992, the Commission consists of Chairperson, Vice-Chairperson and five Members, to be nominated by the Central Government from amongst persons of eminence, ability and integrity provided that five Members including the Chairperson shall be from amongst the minority communities. Each Member holds office for a period of three years from the date of assumption of office.

The NCM Act, 1992 further stipulates that the Central Government is to nominate Chairman, Vice-Chairman and Members of the commission. The grievances which are received in the Commission continue to be taken up with the concerned authorities for redressal by the Office of NCM, till the time Chairman and Members of the Commission are appointed by the Government.

The posting order in respect of Secretary, NCM is issued by the Department of Personnel and Training, Ministry of *Personnel*, Public Grievances and Pensions. Thus, the Ministry of Minority Affairs has made a request for the same.
